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Central Administrative Tribunal
Principal Bench: New Delhi

O.A. No. 2846/2001

New Delhi this the 29th day of October, 2002

Hon'ble Dr. A. Vedavalli, Member (J)

Smt. Munni Devi,
W/o Late Shri Ganga Ram,
R/o No. 6, Line Boder, Gulabati Colony,
New Delhi.

Applicant

(By Advocate : Shri Yogesh Sharma)

Versus

1. Union of India through the General Manager,
Northern Railway, Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway, Delhi Division,
Near New Delhi Railway Station,
New Delhi.
3. The Divisional Personnel Officer (Bills),
DRM Office, Northern Railway,
Delhi Division,
Near New Delhi Railway Station,
New Delhi.
4. The Divisional Superintendent Engineer/Estate,
Northern Railway, DRM Office,
Near New Delhi Railway Station
New Delhi.

Respondents

(By Advocate: Shri R.L. Dhawan)

O R D E R (Oral)
Hon'ble Dr. A. Vedavalli, Member(J)

Pursuant to the Tribunal's order dated
18.09.2002 the respondents have filed an additional
reply on 09.10.2002. Learned counsel for respondents
Sh. R.L. Dhawan has drawn my attention to Para-3 of



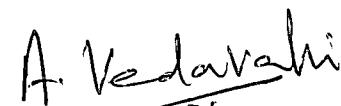
the said additional reply in which it is stated as under:-

"that the impugned orders dated 10-8-2001 and 6-9-2001 have been withdrawn by the Respondents vide letter dated 8-10-2002 (Annexure R-1). It is submitted that with the withdrawal of the impugned orders dated 10-8-2001 and 6-9-2001 the O.A. filed by the Applicant has become infructuous."

He also submitted that the O.A. in the circumstances may be dismissed as having become infructuous.

2. Learned counsel for applicant has not disputed the aforesaid contents of the additional reply and the submissions made by the learned counsel for respondents.

3. In the above circumstances, nothing further survives in this O.A. O.A. is, therefore, dismissed as having become infructuous. Interim order earlier granted stands vacated.



(Dr. A. Vedavalli)
Member (J)

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